

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
(DEPARTMENT OF JUSTICE)

LOK SABHA

UNSTARRED QUESTION NO.3774

TO BE ANSWERED ON WEDNESDAY, THE 9th August, 2017

Single Window Service

3774. SHRI ANOOP MISHRA :

SHRIMATI KIRRON KHER:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether sub-registrar offices in the NCT of Delhi do not have single window service for registration and amendment related formalities for any non-governmental organization and if so, the reasons therefor;
- (b) whether these offices still take months for any small amendments in the registered organization;
- (c) if so, whether even request of changing registered address of any organization need full amendment and takes months; and
- (d) if so, the details of the assessment of office mechanism in these offices conducted and the steps being taken to streamline their functioning?

ANSWER
MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS AND
INFORMATION TECHNOLOGY

(SHRI P.P.CHAUDHARY)

- (a) to (d): As per the information received from the Revenue Department, Government of N.C.T. of Delhi, registration of Societies/NGO, is not done

in the office of Sub-Registrars. Sub Registrar office registers the deeds / documents in respect of Trust created under Indian Trust Act 1882 as per provision of Indian Registration Act, 1908.

However, registration of Non-Governmental Organizations under Societies Act 1860 are undertaken in the office of Dy. Commissioner / District Magistrates; as soon as the applications for registrations are received, formalities are completed by the applicant NGOs/Societies.
